

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 60515 Of 2016**

[Arising out of OIO No. 24/Commr/DL-IV/SG/2016 dated 27.07.2016 passed by the Commissioner of Service Tax, Delhi-IV]

**M/s Acme Cleantech Solutions Private Limited : Appellant (s)**

(Earlier Known as Acme tele power limited)

Plot No. 152, Sector 44, Gurgaon

Vs

**Commissioner of Service Tax, Delhi-IV : Respondent (s)**

Plot No. 36 & 37, Opposite Medanta Medicity

Hospital, Sector 32, Gurgaon

APPEARANCE:

Shri Aman Singh, Advocate for the Appellant

Shri Siddarth Jaiswal, Shri Aneesh Dewan, DR for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60670/2023**

Date of Hearing:30.11.2023

Date of Decision:30.11.2023

***Per : Bench***

Ld. Departmental Representative for the Revenue submit that the appellant has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Id. DR, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

G.Y.